



2026:AHC-LKO:5635-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 632 of 2026

Mohd. Suhail Khan

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Public Works Deptt.
Lucknow And 4 Others

.....Respondent(s)

Counsel for Petitioner(s) : Saddam Ahamad Khan
Counsel for Respondent(s) : C.S.C.

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE ABDHESH KUMAR CHAUDHARY, J.**

1. Vakalatnama filed by Shri Rajeev Shukla, Advocate on behalf of respondent no.5 is taken on record.
2. Heard Shri Saddam Ahamad Khan, learned counsel for the petitioner, learned Standing Counsel for State respondent nos.1 to 4 and Shri Rajeev Shukla, learned counsel for respondent no.5.
3. By means of this petition the petitioner has challenged a notice dated 06.12.2025 issued under Section 4 of the Uttar Pradesh Public Premises (Eviction of Unauthorized Occupants) Act, 1972. The case of the petitioner is that he has purchased the land in question through a valid sale deed and has not encroached on any public land, as is alleged in the notice.
4. If it is so, then the proper course for him is to file his response before the authority which has issued the notice dated 06.12.2025 or contest the matter at the appropriate stage when proceedings are formally instituted under the Uttar Pradesh Public Premises (Eviction of Unauthorized Occupants) Act, 1972 before the competent authority, as the case may be. We see no reason for interference at this stage.
5. With the aforesaid observations, the writ petition is **disposed of**.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

January 27, 2026
Amima